

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-407(PB)/2022

IN THE MATTER OF:

Vistra ITCL (India) Limited	...	Applicant/Petitioner
Vs		
Avantha Holdings Limited	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For petitioner / Applicant	:	Mr. Siddharth Barua, Mr. Praful Jindal Advocate Mr. P. Nagesh Sr. Adv. Mr. Shivam Sinha, Mr. Akshay Sharma, Ms. Priya Goyal, Advs. in IA-633 & 3830/2023
For the Respondent	:	Mr. Anand Shrivastava, Ms. Amrita Bakshi, Mr. Kanishk Khetan, Advs. for CD

ORDER

Ld. Counsel, Ms. Amrita Bakshi for the Corporate Debtor appeared and sought adjournment stating that the Ld. Sr. Counsel, Mr. Abhinav Vashisht is unavailable as he is engaged otherwise.

Ld. Counsel for the Petitioner also appeared and he did not object to the same.

At the request and with the consent of both parties, list the matter for a Physical hearing **on 07.11.2023**.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)